

Central Administrative Tribunal
Principal Bench

R.A. No. 213 of 1999
in
O.A. No. 2583 of 1994

New Delhi, dated this the 13th October, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mr. Kuldip Singh, Member (J)

In the matter of

Shri K.L. Rehani Vs. Union of India & Anr.

Shri K.L. Rehani ... Review Applicant

Versus

Union of India & Anr. ... Review Respondents

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

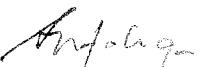
2. None of the grounds contained therein bring it within the scope and ambit of Section 22 (3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any order/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. applicant has tried to reargue the entire case which is not permissible in law.

4. The R.A. is rejected.


(Kuldip Singh)
Member (J)

/GK/


(S.R. Adige)
Vice Chairman (A)